



2026:AHC:15527

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1661 of 2026

Surendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Girish Chandra Maurya
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that in the pending proceedings under Section 67-A of U.P. Land Revenue Code, 2006 being Case No.452 of 2024 (Computerized Case No.T202415060800420) (Om Prakash Rajbhar Vs. Hari Lal), a restoration application has been filed by the petitioner on 20.12.2017 which is still pending since then. It is argued that apart from the same, another restoration application has also been filed by the Gaon Sabha on 01.07.2024 which is also pending. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.

2. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.3/Sub Divisional Officer, Martinganj District Azmagarh to decide the aforesaid restoration applications as well as the aforesaid case expeditiously and strictly in accordance with law but without granting unnecessary adjournment to any of the parties unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026

saqlain